



2026:AHC-LKO:21218

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**APPLICATION U/S 482 No. - 2471 of 2026**

Badar Hasan

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Home Lko.  
And Another

.....Opposite  
Party(s)

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|-------------------------------|---|---------------------------------|
| Counsel for Applicant(s)      | : | Manoj Kumar Dixit, Badrus Sahar |
| Counsel for Opposite Party(s) | : | G.A.                            |

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**Court No. - 16**

**HON'BLE SHREE PRAKASH SINGH, J.**

1. Shri Neeraj Jaiwal, Advocate, has put in appearance by way of filing vakalatnama on behalf of opposite party no. 2 and the same is taken on record.
2. Heard learned counsel for the applicant, Shri Neeraj Jaiswal, learned counsel for opposite party no. 2, learned A.G.A. for the State and perused the record.
3. The instant application has been filed for quashing the entire proceeding of impugned charge sheet no.01 of 2022 dated 15.05.2022 arising out of First Information Report No. 036 of 2021 under Sections 498A,323,504,506 I.P.C. and 3/4 Dowry Prohibition Act of related to the police station- Mahila Thana, District Lucknow as well as summoning order dated 28.03.2023 issued in Criminal Case No. 44358 of 2023; *State versus Badar Hasan*, related to Crime no. 036 of 2021 under Sections 498A,323,504,506 I.P.C. and 3/4 Dowry Prohibition Act related to the Police Station- Mahila Thana, District Lucknow, pending before the Learned court of Civil Judge (Senior Division)/ F.T.C.(Crime against Women), Lucknow.
4. Learned counsel appearing for the applicant submits that the applicant is an innocent and has falsely been implicated in the instant case. He next added that under some misunderstanding, the instant F.I.R. has been lodged against the applicant and thereafter, the parties have amicably compromised

their dispute. The compromise deed has been reduced in writing on 06.03.2026, which has been annexed as annexure no.4 to the instant application. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicant are the futile exercise as there is no fate of trial and that is amount to harassment of the applicant and thus, the criminal proceedings against the applicants may be quashed.

5. On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicants and submits that the parties have settled their dispute amicably through a compromise deed and there is no further grievance of the opposite parties against the present applicants and the criminal proceedings against the applicants may be dropped.

6. Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

7. Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

8. Accordingly, this application is **disposed of** with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

9. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the proceedings.

10. For a period of three months, the proceedings initiated in pursuance of the charge sheet no.01 of 2022 dated 15.05.2022 arising out of First Information Report No. 036 of 2021 under Sections 498A,323,504,506 I.P.C. and 3/4 Dowry Prohibition Act of related to the police station- Mahila Thana, District Lucknow as well as summoning order dated 28.03.2023

issued in Criminal Case No. 44358 of 2023; *State versus Badar Hasan*, related to Crime no. 036 of 2021 under Sections 498A,323,504,506 I.P.C. and 3/4 Dowry Prohibition Act related to the Police Station- Mahila Thana, District Lucknow, pending before the Learned court of Civil Judge (Senior Division)/ F.T.C.(Crime against Women), Lucknow, shall remain stayed so far as applicant is concerned.

11. The trial Court is directed to examine the fact that whether all the parties against whom the chargesheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

12. Office is directed to return the original compromise deed to the learned counsel for the applicants, if any, after taking the photocopy of the same.

**(Shree Prakash Singh,J.)**

**March 24, 2026**

V. Sinha